

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

**Petition No. 115/2007**

**In the matter of**

Approval of tariff in respect of Ranganadi Hydro Electric Project (3x 135 MW) for the period from 12.2.2002 to 31.3.2004.

**And in the matter of**

North Eastern Electric Power Corporation Ltd, Shillong

**....Petitioner**

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Govt. of Arunachal Pradesh, Itanagar
4. Electricity Deptt, Govt. of Manipur, Imphal
5. Power and Electricity Department, Govt. of Mizoram, Aizawl
6. Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Ltd, Agartala
8. North Eastern Regional Electricity Board, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong ..... **Respondents**

**The following were present:**

1. Shri. P.K. Borah, NEEPCO
2. Shri D. Chakraborty, NEEPCO
3. Ms. Ranee, NEEPCO
4. Ms. D. Dey, NEEPCO
5. Shri R. Kapoor, ASEB
6. Shri K. Goswami, ASEB
7. Shri H. M. Sharma, ASEB

**ORDER**  
**(Date of Hearing 27.11.2007)**

The petitioner has filed this petition for approval of tariff in respect of Ranganadi Hydro Electric Project (135X3 MW) (hereinafter referred to as “the generating station”) for the period 12.2.2002 to 31.3.2004 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2001(hereinafter referred to as “the 2001 regulations”)

2. Heard the representatives of petitioner and the respondents present. In the light of the oral submissions made at the hearing, additional information is still required from the petitioner. The petitioner is accordingly directed to submit the following information latest by 31.12.2007, with an advance copy to the respondents, namely:

- (a) Capital cost as on 12.2.2002 duly audited along with certificate from auditor certifying that the assets were capitalized, put to use and the payments made.
- (b) Annual fixed charges claimed from 12.2.2002 to 11.4.2002.
- (c) Asset-wise details of undischarged liabilities as on 12.2.2002, 1.4.2002 and 12.4.2002.
- (d) Asset-wise details of the additional capital expenditure claimed during the period 2002-03 and 2003-04, with proper justification.
- (e) Details of IDC calculations with rates of interest based on actual debt and equity.

(f) Ex-bus energy generated during 2001-02, 2002-03 and 2003-04 along with amounts recovered as provisional tariff from the beneficiaries.

(g) Details of year-wise IEDC capitalized in the cost.

3. The respondents are directed to file their response, if any, on the information to be filed the petitioner, latest by 15.1.2008. A view on the further course of action shall be taken after considering the details to be submitted by the petitioner and the responses, if any, from the respondents.

Sd/-  
**(R.KRISHNAMOORTHY)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

**New Delhi dated the 10<sup>th</sup> December 2007**